

**Sainik Rest Houses in States**

\*96. PROF. NARAIN CHAND PARASHAR : Will the Minister of DEFENCE be pleased to state :

(a) whether some States do not have even a single Sainik Rest House through they have a sizable number of ex-servicemen and serving soldiers in these States;

(h) if so, the names of such States; and

(c) whether Government propose to take up the matter with the concerned State Governments ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Yes, Sir, it is true that some States do not have even a single Sainik Rest House. However, the population of ex-servicemen in these States is relatively small.

(b) The following States have not constructed any Sainik Rest Houses so far:

1. Manipur
2. Meghalaya
3. Nagaland
4. Tripura

Tripura State plans, however, to construct a Rest House at Dharam Nagar.

(c) Yes, Sir, The States will be advised to consider the feasibility of having some Sainik Rest Houses/Aramghahs consistent with local needs and conditions.

**Alleged Misuse of Position by some Non-Official Directors and Chairmen of Nationalised Banks**

\*97. SHRI RAM VILAS PASWAN : SHRI SATISH AGARWAL : Will the Minister of FINANCE be pleased to state :

(a) whether there have been a number of cases in regard to the misuse of their position by some non-official Directors and Chairmen of the nationalised banks;

(b) if so, the number of such cases which have come to the notice of Government during last three years;

(c) whether it is a fact that prior to the appointment of Directors/Chairmen of the nationalised banks, their antecedents and background are not verified by Government;

(d) if so, the reasons thereof; and

(e) the details of action Government have taken against the persons found guilty for misuse of their position ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY) : (a) to (e) Government have received several complaints against the non-official directors alleging misuse of their official position as directors on the Boards of nationalised banks. Government have also received complaints against some Chairmen and Managing Directors of nationalised banks. Clause 10 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme of 1970 and 1980 prescribes disqualifications of directors to be appointed on the Boards of nationalised banks. As per the approved procedure, each of the concerned persons had filed a declaration with Government to the effect that they were not ineligible for being appointed as directors on the Boards of nationalised banks in terms of the legal provisions. It was only thereafter that notifications appointing them as directors on the Boards of nationalised banks were issued. No formal verification regarding their antecedents and background is made by the Government. Every complaint that is received by the Government against non-official directors or Chairmen of nationalised banks, is promptly looked into in consultation with the Reserve Bank of India and appropriate corrective action taken wherever necessary.

**Indo-Pak Protocol on Group Tourism**

\*98. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that Indo-Pak protocol on group tourism has been finalised in May, 1984; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN) : (a) Yes, Sir.

**Statement**

The protocol on Group Tourism between India and Pakistan was signed at Islamabad on 20th May, 1984. The main point covered in the Protocol are as follows :

- (a) Development of Group Tourism between the two countries on the basis of reciprocity.
- (b) Promotion of Group Tourism for a stay of upto 15 days for groups of 30 to 100 persons.
- (c) Initially the operation will be limited to 2000 passengers each (per quarter) from both the countries.
- (d) The tours will be as per fixed itineraries covering specific places.
- (e) The group tours will be handled by two Government Corporations concerned viz. Pakistan Tourism Development Corporation and India Tourism Development Corporation.
- (f) Initially this traffic will be by air only.
- (g) Personal reporting to the Police by tourists will not be necessary.
- (h) Sufficient foreign exchange would be granted on reciprocal basis.
- (i) Visas will be applied for one month in advance.
- (j) There will be exchange of experience between the two countries in statistics, research and publicity material.
- (k) Protocol will remain in force for a period of one year but can be revoked by either party giving

written notice. After one year there will be a review.

- (l) The Protocol will not cover nationals of third countries.

**Non-Resident Indian Scheme of Investment in Public Limited Company**

\*99. SHRI DHARAM BIR SINHA : Will the Minister of FINANCE be pleased to refer to the Non-resident Indian Scheme of investments in public limited company and state :

(a) whether a company incorporated outside India in which a non-resident Indian (of Indian origin) has a substantial shareholding, can buy shares of Indian companies;

(b) if so, the action Government can take to prevent the non-resident Indian from selling the shares of the foreign incorporated companies to a person not eligible to invest in shares in India; and

(c) the procedure and steps taken to safeguard that the scheme is not misused and shares of Indian companies once transferred to the foreign company (promoted by an Indian non-resident), do not get into the hands of these who are not eligible to invest in shares in India?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) A company incorporated outside India can buy shares of Indian companies with the approval of Reserve Bank of India provided at least 60% of the shares of the overseas company are owned by non-residents of Indian nationality/origin. The permission granted by Reserve Bank to the overseas company to purchase shares of Indian companies is subject *Inter alia* to the condition that the permission would remain valid so long as at least 60% of the ownership interest is held by non-residents of Indian nationality/origin. The company is required to submit an overseas Auditor's Certificate in this regard in the prescribed form while obtaining Reserve Bank's approval and also on an annual basis thereafter. Consequently if the ownership of the non-residents of Indian nationality/origin in the overseas company falls below 60%, because